

that airhostesses should cease to be in service of the airlines only on third pregnancy, provided two children are alive.

- (ii) *Civil writ petition No 231 of 1987 in the Supreme Court filed by Ms. L. Khan:* In the petition the petitioners challenged the validity of the provisions relating to the retirement age of airhostesses. The Court observed that there was no need for reviewing its judgement given in 1981.
- (iii) *Writ petition No. 3091 of 1986 filed in the Bombay High Court by Ms. A. C. Mohan:* The petitioners again challenged before the single bench of the Bombay High Court, the validity of the Air India Regulations regarding the retirement age of airhostesses. The Honourable Court upheld the validity of the provisions of Air India Regulations and observed that the Judgement of the Supreme Court of 1981 was still binding.
- (iv) *Writ Appeal No. 135 of 1987 before the Division Bench of Bombay High Court by Ms. A. C. Mohan:* The petitioners filed an Appeal before the Division Bench of the Bombay High Court against the judgement of the single judge given in the writ petition mentioned at serial number (iii) above. The Division Bench upheld the judgement of the single judge and dismissed the appeal. The petitioners filed a special leave petition in the Supreme Court against the judgement of the Division Bench of the Bombay High Court. The Supreme Court

rejected the special leave petition.

- (v) *Writ Petition 116 of 1984 filed by Ms. Nergish Mirza and others in the Bombay High Court:* The petitioners challenged the provisions of the Record Note of Understanding between Air India management and the Air India Cabin Crew Association dated 17.11.1983 which provided for job functions of Dy. Chief Airhostesses and hierarchy on board Air India aircraft by virtue of which airhostesses had to perform duties under the Flight Purser, despite airhostesses being senior to the Flight Pursers. The High Court upheld the Record Note of Understanding.
- (vi) *Writ appeal No 1068 of 1984 before the Division Bench of Bombay High Court filed by Ms. Nergish Mirza and others:* In this appeal the decision of the single bench mentioned at serial No. (v) was challenged. The Division Bench of the Bombay High Court upheld the validity of the Record Note of Understanding, the functions and duties and hierarchy on board the aircraft. It also reiterated that the observations of the Supreme Court in the writ petition of 1981 have concluded the case once for all (Case No. 3 of 1981 filed by Ms. Nergish Mirza and others).

Assistance for revival of Sick Units

1026. SHRI CHINTAMANI JENA:
SHRI HARISH RAWAT:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any financial assistance has been given by Union Government to State Governments for reviving sick small scale industries; and

(b) if so, the details of the Central assistance given to each State Governments during 1987-88, 1988-89 and earmarked for 1989-90?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir. Under the Centrally sponsored Margin Money Scheme for revival of sick small scale units, the Union Government provides financial assistance to State/U.T. Governments. Central loan assistance is provided on a matching basis of 50:50.

(b) During 1987-88 an amount of Rs. 28.50 lakhs was sanctioned to the State Governments of Bihar (Rs. 23 lakhs), Arunachal Pradesh (Rs. 4.00 lakhs) and Jammu & Kashmir (Rs. 1.50 lakhs). In 1988-89 an amount of Rs. 16 lakhs was provided as Central loan assistance to the State Governments of Uttar Pradesh (Rs. 10 lakhs) & Haryana (Rs. 6 lakhs). A provision of Rs. 45 lakhs has been made in the Central Budget for the scheme during 1989-90.

Proposal for Hotel Projects

1027. SHRI SHANTARAM NAIK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there are any proposals for hotel projects pending with his Ministry;

(b) if so, the details thereof;

(c) whether any of these projects are proposed to be constructed on sea beaches; and

(d) the details of the projects approved during the last one year?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). Only projects pertaining to beach resorts, are pending.

These projects, numbering 17, are to be cleared by Inter-Ministerial Committee from environmental angle.

(d) The details of projects approved during last one year are given in the Statement below.